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- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 12923/2025

VIPIN SAROHAPetitioner

Through: Mr. Himanshu Gautam, Adv.

versus

UNION OF INDIA & ANR.

....Respondents

Through: Mr. Jagdish Chandra, SPC with AC- Yograj, Insp Praladh Devenda, SI

Manjunath and HC Vinay Kumar.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 25.08.2025

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C.HARI SHANKAR, J.

- 1. Mr. Jagdish Chandra, learned CGSC appearing for the respondents, after some hearing, very fairly submits, on instructions, that the respondents would dispose of the petitioner's appeal on merits within a period of four weeks from today.
- 2. Accordingly, the grievance in the writ petition stands assuaged. Let the appeal be disposed of within a period of four weeks. The decision on the appeal, as and when taken, would be communicated forthwith to the petitioner.
- **3.** Needless to say, the petitioner's rights to challenge the order, if remains aggrieved, would remain reserved.

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4. The writ petition is disposed of.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

AUGUST 25, 2025/gunn

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